



2026:AHC:50355

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4580 of 2026

Rampal And 19 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rakesh Kumar Mishra
Counsel for Respondent(s)	:	Arun Kumar Pandey, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued that inspite of the fact that lease for plantation was granted in favour of the petitioners in the year 2014 to 2019 but names were not entered in the revenue records. Hence, an application was filed by the petitioners before the Respondent No.3 for mutation of their names in the revenue records.
2. It is argued that though an application in this regard was submitted by the petitioners on 10.10.2025 but till date no decision has been taken, hence the present writ petition.
3. On the other hand, it is argued by the learned Standing Counsel that in case the petitioners submit the fresh representation, the respondent no.3 will take a decision on the same, expeditiously.
4. In this view of the matter and also in the interest of justice, the present writ petition is **disposed of finally** permitting the petitioners to submit a fresh representation separately ventilating all their grievances before the Respondent No.3 namely Tehsildar, Tehsil Shahbad, District Rampur within a period of **three weeks** from today along-with certified copy of this order. If it is so, the Respondent No.3 will take a decision of the same within next **three weeks**, in accordance with law, unless there is no legal impediment.

(Prakash Padia,J.)

March 12, 2026

Swati